

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00297/2018

Date of Order: This, the 6th day of September 2018

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

Sri Partha Sarathi Choudhury
S/o Late Chittaranjan Choudhury
Vill – Raghunandanpur
P.O. – Boitamari, P.S. – Abhayapuri
Fody – Bongaigaon, Assam, Pin – 783389.

...Applicant

By Advocate: Mr. M. Chanda and Mr. J. Tikkom

-Versus-

1. The Union of India
Through Ministry of Railways
(Railway Board), Rail Bhavan
Raisina Road, New Delhi – 110001.
2. Railway Board
Through its Secretary
Ministry of Railway, Railway Bhawan
New Delhi, Pin – 110001.
3. General Manager (P)
N.F. Railway, Maligaon
Guwahati – 781011, Assam.
4. Chairman
Railway Recruitment Cell
N.F. Railway, Maligaon, Pin – 781011.
5. The Collector
Office of the Deputy Commissioner
1, MG Road, Bongaigaon
Assam, Pin – 783380.

6. Circle Officer
Boitamari Revenue Circle
Boitamari, Assam, Pin – 783384.

...Respondents

O R D E R (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

The instant petition has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction upon the respondents to consider his case for employment on compassionate ground in terms of the Railway Board's letter dated 16.07.2010 and 28.09.2010 under the respondents.

2. At the outset of moving the instant O.A., Mr. M. Chanda, learned counsel appearing on behalf of the applicant submits that applicant may be granted liberty to file a comprehensive representation within a time frame.

3. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without issuing notice to the respondents, I direct the applicant to make a comprehensive representation before the respondent authority within fifteen days from the

date of receipt copy of this order. On receipt of such, the respondent authority shall consider and dispose of the said representation within a period of two months by taking into note the facts and circumstances of the case of the applicant thereafter.

4. It is made clear that, whatever decision to be arrived by the Respondent Authorities, shall be reasoned and speaking and shall be communicated to the Applicant forthwith.

5. O.A. stands disposed of accordingly at the admission stage itself. No order as to costs.

**(MANJULA DAS)
MEMBER (J)**

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